## NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH CHENNAI



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAL BENCH, CHENNAL

	TOF THE HEARING OF CHENNAL BI UNAL, HELD ON 09/02/2018 AT 10.30 A	
PRESENT: SHRI Ch. M	OHD SHARIEF TARIQ (JUDICIAL M	EMBER)
APPLICATION NUMBER	: CA/43/2018	
PETITION NUMBER	: CP/593/IB/CB/2017 : ANANT AGRO INDUSTRIES : YIJAI MAHALAXMI SPINNING MILLS IND P L	
NAME OF THE PETITIONER(S)		
NAME OF THE RESPONDENT(S)		
UNDER SECTION	:9	
S.No. NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
	REPRESENTATION BY WHOM	
V. JAI HARI SUDHAN.	FINANCIAL CREDITOR	V. Jahorwachom
R-RATESH	- Cornel for Applicant	77. PK

## **ORDER**

The IRP along with the Counsel present. The Counsel for the Financial Creditor present. The Counsel for the Financial Creditor submitted that he is willing to pay the expenses for public announcement and other reasonable expenses to the IRP. The IRP suggested that if Rs. 1 lakh is paid by the Financial Creditor, the same will suffice. The Financial Creditor i.e., State Bank of India is directed to pay a sum of Rs. 1 lakh to the IRP. Accordingly, the Application stands disposed of.

(CH.MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)

MS